

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 10/TT/2015

Subject : Truing up of transmission tariff for 2009-14 tariff block and determination of transmission tariff for 2014-19 tariff block for Combined Assets associated with Northern Region System Strengthening Scheme – VI in Northern Region consisting of Asset-I:LILO of 400 kV S/C Ballabgarh-Bhiwandi Transmission Line at Gurgaon along with Associated bays, Asset-II: 315 MVA, 400/220kV ICT-I along with associated bays at GIS Sub-Station at Gurgaon and Asset-III: 315 MVA, 400/220 kV ICT-II along with associated bays at GIS Sub-Station at Gurgaon

Date of Hearing : 20.1.2016

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited & 16 others

Parties present : Shri M.M. Mondal, PGCIL
Shri S.K Venkatesan, PGCIL
Shri S.S. Raju, PGCIL
Shri Jasbir Singh, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Anshul Garg, PGCIL
Shri Y.K Sehgal, PGCIL
Shri Nitish Kumar, PGCIL
Shri G.C. Dhal, PGCIL
Shri Amit Yadav, PGCIL
Shri G.C. Dhal, PGCIL
Shri Vinod Kumar Yadav, Advocate, Rajasthan Discoms



Record of Proceedings

1. The representative of the petitioner submitted that:-
 - a) The instant petition has been filed for truing up of transmission tariff for 2009-14 tariff block and determination of transmission tariff for 2014-19 tariff block for Combined Assets associated with Northern Region System Strengthening Scheme-VI in Northern Region consisting of LILO of 400 kV S/C Ballabgarh-Bhiwandi Transmission Line at Gurgaon along with associated bays, 315 MVA, 400/220kV ICT-I along with associated bays at GIS Sub-Station at Gurgaon and 315 MVA, 400/220 kV ICT-II along with associated bays at GIS Sub-Station at Gurgaon.
 - b) The petitioner has sought approval of actual additional capital expenditure for 2009-14 tariff period for ₹695.34 lakh, ₹1653.32 lakh and ₹653.18 lakh for Asset-I, Asset-II, and Asset-III respectively against ₹1647.02 lakh ₹1375.17 lakh ₹1600.69 lakh approved by the Commission vide order 30.8.2012 and 9.5.2013 dated in Petition No. 343/2010 and Petition No. 147/2011 respectively. Additional capital expenditure of ₹217.77 lakh, ₹351.91 lakh and ₹351.91 lakh has been claimed for Asset-I, Asset-II and Asset-III respectively during 2014-19 tariff period.
 - c) The petitioner has submitted that actual additional capital expenditure during 2009-14 period and estimated expenditure during 2014-19 tariff period is on account of balance/retention payments.
2. The petitioner has stated that the Revised Cost Estimate (RCE) is under preparation and shall be submitted shortly.
3. The Commission directed the petitioner to submit the RCE and reply to the TV letter dated 16.1.2016 by 5.2.2016. The Commission further directed that the above information should be filed in the time stipulated, failing which the matter would be decided on the basis of the information already available on record.
4. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-

(V. Sreenivas)
Dy. Chief (Law)

